

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(IB)/2(AHM)2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021**

Name of the Company: Intech Capital Ltd
V/s
Archon Engicon Ltd

Section 7 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Sagar Bansal, Advocate appeared on behalf of Petitioner. Ms. Shree M Kotwal, Advocate appeared and submitted that she has instruction to appear on behalf of Respondent.

Respondent is directed to file reply within two weeks by serving advance copy to the other side.

In the event of non-filing of reply, the right to file reply shall be closed.

List the matter on 26.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 17th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**